

(A)

FORM NO.4

(See Rule 12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No..... OA..... 145 of 199 9

Applicant (s)..... Chintamani Hembram Respondent (s).....

Advocate for Applicant (s) M/S Pradipta Mohanty Advocate for Respondent (s).....

Pradipta Mohanty
 D.N. Mishra
 G.R. Satapathy

NOTES OF THE REGISTRY

280 for 1850/- filed

For Regn pl

DR
 5/4/99

Proposed
 5-4-99
 6-4-99

Admn
 for Regn pl

DR
 6/4/99

Bench

S. J. M.

ORDERS OF THE TRIBUNAL

REGD - 3

Proposed
 by Registrar

7.4.99

Seen the petition. Heard the learned counsel for the petitioner Shri Pradipta Mohanty. After hearing learned counsel for the petitioner, we feel that this application can be finally disposed of at the admission stage with appropriate direction to respondents. In view of this we have also heard Shri D.N. Mishra, learned Standing Counsel appearing for the respondents, on whom a copy of the petition has been served.

The case of the applicant is that he is working as Station Superintendent, Muniguda. He has been representing to railway authorities for stepping up of his pay at par with one Shri S. Sanku, who is three years junior to him. It appears from Annexure-3 that in letter dated 21.3.1995 the Divisional Railway Manager (Personnel) has already moved the Chief Personnel Officer, S.E. Railway, Garden Reach, Calcutta to examine and process for stepping up pay of the applicant at par with his junior as per rules. It is submitted that this proposal sent by D.R.M. in his letter dated 21.3.1995 is pending and no orders have been passed on this nor any intimation sent to the applicant. In view of this learned counsel for the petitioner submits that direction

OA 145/99

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 7.4.99

4 copy of order
may be given to both
counsel.

12.4.99

Recd 12.4.99
S.O. (J)

asked
JFM

Order dt. 7.4.99

4 copy of order
with copy of application
may be sent to all
respondents by regd.
post / A.D.

20.4.99

Recd 20.4.99
S.O. (J)

be issued to the departmental authorities to dispose of this proposal for stepping up pay of the applicant at par with his junior. A copy of this order dated 21.3.1995 was also sent to the Divisional Personnel Officer (Sambalpur) (Res.1). In consideration of submissions made by the learned counsel for both sides, it is directed that Chief Personnel Officer (Res.3), who ~~is stated~~ ^{has been} ~~to~~ ^{done} have sent this proposal to Divisional Personnel Officer, Sambalpur, shall send this proposal to Res.1, if not already within a period of thirty days from the date of receipt of this order. Respondent No.1 is also directed to dispose of this proposal in accordance with rules within a period of 90 days from the date of receipt of the proposal from Res.3. In case the proposal is already pending with ~~to~~ the Divisional Personnel Officer, Sambalpur, then he should dispose of the same within a period of 90 days from the date of receipt of this order. We make it clear that we express no opinion about the merits of the claims raised by the applicant in this stage Original Application. Respondent No.1 shall be at liberty to dispose of the proposal strictly in accordance with rules.

VICE-CHIEF JUDGE
With the above directions Original Application is disposed of at the admission stage, but without any order as to costs.

JFM
VICE-CHIEF JUDGE
20.4.99

MEMBER (JUDICIAL)